

MEGHALAYA LEGISLATIVE ASSEMBLY

LIST OF BUSINESS FOR

BUDGET SESSION

WEDNESDAY, 10th APRIL, 2013

GOVERNMENT BUSINESS

1. Questions.
2. Shri PAUL LYNGDOH, MLA to call the attention of the Minister in-charge, Power under Rule 54(1) of the Rules of Procedure and Conduct of Business to the news item published in “Seven Sisters Post” dated 18-03-2013 under the caption “Meghalaya dams run into Bangladesh road block”.
3. Shri PRESTONE TYNSONG, Minister in-charge, Parliamentary Affairs to move the Government Resolution to empower the High Power Committee to select the site and decide on the construction of the Meghalaya Legislative Assembly.

Text of the Resolution :-

Whereas there is a felt need to construct a New building for the purpose of accommodation the Meghalaya Legislative Assembly.

Whereas by a resolution dated 20-12-2004 the Meghalaya Legislative Assembly resolved “The this House do now resolve not to shift the venue of the reconstruction of the Meghalaya Legislative Assembly Building to Mawdiangdiang, but to at the same old site or any other suitable place within the vicinity of the Shillong city”.

Whereas further decisions were made to build New Assembly Building at various other locations, but the said proposals could not be implemented till date because of various reasons.

Whereas also the newly constituted High Power Committee met on 09-04-2013 and proposed to recommend to the House to empower the High Power Committee to select the most suitable site and decide on the construction of building of the Meghalaya Legislative Assembly.

Now therefore, this House resolves on this 10th April, 2013 to agree to empower and delegate to the High Power Committee to select the most suitable site and take all necessary steps required for the expeditious construction of the Meghalaya Legislative Assembly.

4. Shri PRESTONE TYNSONG, Minister in-charge, Parliamentary Affairs to move that the Government Resolution to empower the High Power Committee to select the site and decide on the construction of the Meghalaya Legislative Assembly be approved.
5. Dr. MUKUL SANGMA, Chief Minister in-charge, Finance to lay the Notification No.LL(B)200/84/176, dated 04-02-2013 regarding the Contingency Fund of Meghalaya (Amendment) Ordinance, 2013.
6. General Discussion on the Budget.

*Shillong,
the 9th April, 2013.*

*Secretary,
Meghalaya Legislative Assembly.*